entitlements of pension/gratuity under the J & K State Forces Rules. Such personnel when they were re-enrolled in the Indian Army/Defence Security Corps continued to draw their pension and therefore their previous service in J & K State Forces is not taken into consideration in calculating their pensionary benefits for re-enrolled service in the Indian Army/Defence Security Corps

Non-payment of bills by the Coal Mines Authority

*6%. DK. K MATHEW KURIAN:

SHRI SUHRID MULLICK CHOUDHURY:

Will the Minister of STEEL AND MINES be pleased to state

- (a) whether he and the Prime Minister have received any memorandum from Bengal Industrial Service, Ranigunj and other small Colliery Stores suppliers about non payment of their bills;
- (b) it so, the steps being taken by the Coal Mines Authority and his Ministry to provide relief to the small scale suppliers

THE MINISTER OF STEEL AND MINES (SHRIT. A. PAI): (a) and (b). The Government have not received any complaints regarding non-payment of current bills for stores supplied to the Coal Mines Arthority Ltd. Representations have, however, been received regarding the non-payment of bill in respect or stores supplied by the small scale and other suppliers to the owners of the taken-over mines before the take-over of their management by the Government. The question of payments of these bills is under consideration—by the Coal Mines Authority Ltd.

Integrated Steel Plant for Maharashtia

639 SHRI VITHAL GADGIL;

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of STEEL AND MINFS be pleased to state:

(a) whether the Integrated Steel Plant proposed by the Government of Maharashtia in Chandrapur District has been approved by the Central Government; and

(b) if so, whether the project will be started in the first year of the Fifth Five Year Plan?

1 HE MINISTER OF STEEL AND MINES (SRI T. A. PAI): (a) No, Sin.

(b) Does not arise.

Rehabilitation of Unemployed Graduates

Volo. SHRIMATI TAKSHMI KUMARI CHUNDAWAT:

SHRID K. PATEL:

Will the Mi lister of STEEL AND MINES be pleased to state.

- (a) whether 1 is a fact that the Chemical and Fertilizer Division of Hindustan Steel Ltd., has implemented the policy framed in July 1971 by the Board of Director of HSI, to renabilitate unemployed graduates on priority basis; and
- (b) if not the reasons therefor and the steps proposed to be taken by Government in this regard?

THE MINISTER OF STEEL AND MINES (SHRI T. A. PAI): (a) Hindustan Steel Limited has reported that no policy as such was framed in July, 1971 by the Board of Directors of the Company to rehabilitate unemployed goduates on priority basis, an administrative decision had been taken in 1971-72 to give preference to suitable unemployed agriculture graduates in the appointment of new distributors for their fertilizers In pursuance of this decision, triclic organisations run by unemployed graduates are among the distributors appointed by Hindustan Steel Limited for the fertilizers manufactured by them.

(b) Does not arise in view of reply in Part (a) of the question.

Licences for Electric Furnace Steel Plants

- *641. SHRI VENIGALLA SATYANARA-YANA: Will the Minister of STEEL AND MINES be pleased to state:
- (4) the names of the parties to whom licences for electric furnace steel plants have been issued during the last three years; and
- (b) the names of these licencees who have set up the plants and how many of them have failed to do so, and the reasons therelor?